

**(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY, PART-III,
SECTION 4)**

**TELECOM REGULATORY AUTHORITY OF INDIA
NOTIFICATION**

New Delhi, the 26th June, 2014

No. 324-2/2013-CA---In exercise of the powers conferred upon it under section 36 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following regulations further to amend the Telecommunication Consumers Education and Protection Fund Regulations, 2007 (6 of 2007) namely :-

**TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION
FUND (THIRD AMENDMENT) REGULATIONS, 2014**

(6 of 2014)

1. (1) These regulations may be called the Telecommunication Consumers Education and Protection Fund (Third Amendment) Regulations, 2014.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. In regulation 6 of the Telecommunication Consumers Education and Protection Fund Regulations, 2007 (6 of 2007), in sub-regulation (3) the following proviso shall be inserted, namely:-

“Provided that the presiding member may, in consultation with the member referred to in clause (e) of the Regulation 8, by an order, authorize a Joint Advisor or Deputy Advisor of Consumer Affairs and Quality of Service Division and a Joint Advisor or Deputy Advisor of Finance and Economic Analysis Division to sign jointly the cheque for release of the amount sanctioned for payment from the accounts referred to in sub-regulation (4) of Regulation 5.”

**(Sudhir Gupta)
Secretary, TRAI**

Note 1---- The principal regulations were published vide Notification No. 322/4/2006-QoS (CA) and published in the Gazette of India, Extraordinary, Part III, Section 4 dated 15th June, 2007.

Note 2----The principal regulations were amended vide notification No. 322-8/2010-CA and published in the Gazette of India, Extraordinary, Part III, Section 4 dated 7th March,2011.

Note 3----The principal regulations were amended vide notification No. 324-2/2013-CA and published in the Gazette of India, Extraordinary, Part III, Section 4 dated 10th July,2013.

Note 4 ---- The Explanatory Memorandum explains the objects and reasons of the Telecommunication Consumers Education and Protection Fund (Third Amendment) Regulations, 2014(6 Of 2014).

EXPLANATORY MEMORANDUM

Background:

The Telecom Regulatory Authority of India had notified the Telecommunication Consumers Education and Protection Fund Regulations, 2007 (6 of 2007) on 15th June 2007. In terms of the Regulations, a fund called 'Telecommunication Consumers Education and Protection Fund' has been created. The income from the Fund is utilized to undertake programmes for educating consumers of telecommunication services on the recommendation of the Committee for Utilization of Telecommunication Consumers Education and Protection Fund (CUTCEF).

2. Presently, the accounts referred to in sub-regulation (4) of regulation 5 are operated, jointly by the presiding member i.e. Secretary, TRAI and the member referred to in clause (e) of regulation 8 i.e. Principal Advisor/Advisor of the Finance and Economic Analysis Division. This regulation is amended to allow the above members to authorize operation of the accounts by Joint or Deputy Advisor of the Consumer Affairs & Quality of Services Division and Joint or Deputy Advisor of the Finance and Economic Analysis Division.